IN THE NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

CP No.01/241(i)/242(4)/243(i)(b)/GB/2016

Under section 241(i), 242(4), 243(i)(b)

In the matter of

Shanta Prasad Chakraborty & ors.

Petitioners

Vs

M/s.Bochapathar Tea Estate (P)Ltd & ors.

Respondents

Coram:

Hon'ble Mr.Justice P.K.Saikia, Member (Judicial)

ORDER Date: 24.07.2017

Heard Mr. S.K.Baid, FCS who represents the petitioners before the Tribunal today. Mr. S.Bharali and Ms.M.Goswami, learned Advocates remain present before this Tribunal on behalf of the respondent Nos. 1 and 2. Mr. G.Rahul who represents the respondent Nos. 3 and 4 could not appear before this Tribunal today since he has reportedly been facing some serious personal problems.

Mr. S.K.Baid, FCS has, however, prayed for some time to file rejoinder. Such a prayer was opposed to by the respondents stating that time granted for filing the rejoinder was over , in the meantime.

I have considered the submission so advanced by the legal representative/learned counsel for the parties.

On perusal of the records, it is found that time for filing rejoinder has expired, in the meantime, vide order dated 17.05.2017 rendered in CP No.01/241(i) $\frac{242(4)}{243(i)(b)}$ GB/2016.

However, on considering the materials on record having regard to the other factors including a time limit fixed by this Tribunal, one week's time is granted to file rejoinder to the counter affidavit filed by the respondents supplying simultaneously copies thereof to the petitioners.

Respondents, if so advised, may file rejoinder within one week therefrom.

List the matter for hearing on 21.08.2017.

Member (Judicial)

National Company Law Tribunal Guwahati Bench : Guwahati.

samir